

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**  
**COURT-VI**

Item No. 601  
IB-577/ND/2023

**IN THE MATTER OF:**

**Jammu and Kashmir Bank Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Ace Matrix Solutions Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 06.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv Syed Arsalan, Adv Prateek Khaitan, Adv Chatanya Sharma, Adv Shitij Chakravarty.

**For the Respondent/Corporate Debtor** :Adv. Ram Mandil, Adv. Prakhar Mittal.

**ORDER**

Ld. Counsel on behalf of the Respondents shall serve the copy of the reply affidavit to the Ld. Counsel appearing for the Petitioner within two days. Rejoinder if any shall be filed within one week thereafter. List the matter for arguments on **21.02.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**